COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

THIRTEENTH REPORT

SHRIMATI SHARDA MUKERJEE (Ratnagari): I beg to present the Thirteenth Report of the Committee on Absence of Members from the sittings of the House.

श्री रामसेवक यादव (बाराबंकी) : अध्यक्ष महोदय, गृह मंत्री महोदय ने इस सदन में यह वादा किया था कि जो 102 आदमी गायब हैं, उन की लिस्ट दी जायेगी । कल और परसों, दो दिन, सदन की बैठक नहीं होगी । आप श्री विद्याचरण शुक्ल से कहें कि वह उस लिस्ट को सदन में रखें । गृह मंत्री ने सदन में यह वादा किया था कि वह सारी जानकारी देंगे । उस बात को तीन दिन हो गये हैं । तीन महिलायें गायब हैं । कोई कपूर साहब, जो संसोपा विशेषज्ञ हैं, इस बारे में जांच कर रहे हैं । जिन्होंने लोगों पर डंडे चलवाये हैं, उन को जांच का काम दिया गया है । वह सब कुछ हश अप करना चाहते हैं । आप श्री शुल्क को कहें कि वह आज किसी समय इस बारे में सारी सूचना दे दें । कृपया इस बारे में कोई समय निश्चित कर दीजिये । लोग रोज आ कर हम से इस बारे में पूछते हैं ।

श्री कामेश्वर सिंह : (खगरिया) : अध्यक्ष महोदय, गृह मंत्री ने कहा था कि वह एक दो दिन में कार्यकर्ताओं और विधायकों की लिस्ट सदन में पेश करेंगे । लेकिन अभी तक उन्होंने ऐसा नहीं किया है । अगले दो दिन सदन की बैठक नहीं है । आप उन को अभी लिस्ट पेश करने के लिये कहिये । आप उन को आदेश दिजिय कि वह आ कर सदन में बयान दें ।

अध्यक्ष महोदय : मैं उन को रिमाइंड करा दूंगा ।

12.45 hrs.

DEMANDS FOR GRANTS 1970-71—*contd.*

MINISTRY OF FOREIGN TRADE—*contd.*

SHRI S.K. TAPURIAH (Pali): Mr. Speaker, I continue from yesterday and come to the subject of cotton textiles. The Ministry has in its report admitted that the textile industry is in a sorry mess. Production has gone down; prices of cotton have soared to skies and emergency import of cotton has been resorted to and the problem of sick mills continues to haunt us. I charge that this Ministry and the office of the Textile Commissioner have become helpless captives in the hands of the ICMF and the larger mill groups and the policies of this Government are designed to meet the needs of the larger mills at the expense of smaller mills the neglect of which continue to inflate the list of sick mills. Government recently took a decision to expedite the import of PL 480 cotton to alleviate shortage in the country. The entire quantity was allocated to those mills which had lifted the long staple cotton which is known as the global cotton. Thus, bigger mills which use long-staple cotton for the manufacture of non-controlled variety of superfine cloth, whose export is negligible, were given more cotton and the smaller units which use cent per cent indigenous cotton and cater to the needs of the masses by making coarse and medium cloth and add to our export effort were deprived of this cotton; it was for them that this cotton was imported. This policy showed that only a few persons were being consulted by the textile commissioner's office and this ministry, and every policy is designed to cater to them while the smaller units go on starving for the cotton.

SHRI R. K. BIRLA (Jhunjhunu): Small scale sector too are starving.

SHRI S. K. TAPURIAH: Smaller units mean that...... (*Interruptions*) In all fairness to the Government I must admit that when I brought this to the notice of the Minister he had the policy revised and cotton to be imported from now on would be allocated on spindle basis.

Another point to ponder is why only smaller mills have fallen sick or closed down? Why is it that sickness has not hit the bigger units? The answer is that the Government by its policies has put smaller units and bigger units at par. Financial burdens, excise duties, etc. are the

[Shri S. K. Tapuriah]

same on a unit with 12,000 spindles and a unit, say, with one lakh spindle and a unit, say, with one lakh spindles.

It is the same for a weaving mill of 500 looms as it is with a unit of 2,000 looms. This is something which I cannot understand. In different industries, like paper, aluminium, differential rates of excise duty exist. Even in your own Ministry, the power looms, there is a different rate of duty on power looms with a unit of four looms and a unit of 20 looms. It is only by making this differential rate of duty that you can give some weightage to the smaller sector and they may be able to compete with the bigger mills. I cannot understand how smaller units with same wages, expenses, same duties and larger production of controlled variety of cloth can be expected to compete with the bigger units whose production in terms of value is high. I would, therefore, recommend that differential rates of excise duty be imposed on the smaller and bigger units.

To stop further sickness among the units, because sickness is bound to increase owing to the high prices of cotton in the country in the current year, I recommend that keeping in line with the Government's policy of encouraging the small entrepreneurs, this will afford them one opportunity to prove that what they profess is meant, that they want to act as they profess—let them abolish the excise duty on spinning mills up to 12,000 spindles and the weaving units up to 500 looms. This will make the smaller units viable.

I will now briefly touch on the recent revision in the Reserve Bank's policy for advance against cotton. This policy also smacks of discrimination. It is an act of discrimination, and places the mills using imported cotton on a more advantageous position as against those small units which consume only Indian cotton. This policy also needs revision.

I have nothing against the big mills. I want them to grow, but I want those conditions to be created which will provide smaller mills to grow. I do not want the continuation of the existing policy which leads the smaller units to extinction.

I now would like to say a few words about the jute industry. The report says that the Indian jute industry passed through a difficult phase during 1969. I may add to this that the phase in 1970 is worse. The report has mentioned about the increase in the export of carpet backing. Here, I would like to bring to the attention of the House that during recent months, the export, production and shipment of carpet backing have gone down by 50 per cent. Whenever we have imposed an export duty on jute products, the results have been disastrous. In 1951, when the export duty was first placed on jute products, we lost one pride of place with regard to export of hessian and sacking. In 1966, when the export duty was again imposed on carpet backing, the history repeated itself, and our exports of cotton backing are now falling and losing place to Pakistan and synthetics. The danger posed by synthetics can be judged from some American statistics which reveal that whereas the increased use of all backings in 1969 was estimated at 16.5 per cent over 1968, the use of primary backing declined from 80.4 per cent to 66.3 per cent.

The position that exists now is that the prices of Indian backings are 18.75 cents per sq. yard against the synthetic prices of only 18 cents per sq. yard, which means that we have now come to just within one cent per sq. yard of the synthetics, to whom we are losing our market. This is no time for complacency; this calls for urgent action. We can retrieve our lost market if you withdraw the export duty on carpet backing immediately.

I shall now conclude by making a reference to the increasing canalisation of import trade, which is only the other name of State monopoly in imported commodities. We have seen the STC and the MMTC—nearly half of the commodities imported by them—have a profit of 50 per cent or over. I shall also refer to the idle talk of nationalisation of export-

import trade. On this issue, one thing appears to me to be perfectly clear. The Government cannot serve the country and carry on the class warfare and the socialist programme of nationalisation at the same time. They must choose between the two. Either they must go down in a measureless crash with their party flags nailed stoutly to the mast, and carry the country down too, as they have doing, or they must make an effort by dropping their totallitarian designs, by freeing the industry and enterprise from the trummels in which they have entangled them, and by restoring at the earliest date the outraged sense of national purpose to get out of the troubles in which we are.

That is their choice—their only choice.

SHRI S. R. DAMANI (Sholapur): Sir, I would like to support the Demands for Grants of the Ministry. It is a matter of great satisfaction that the ministry during the course of the year has shown all round improvement in different sections of the ministry. Firstly there has been increase in the production of the industries and commodities under its charge. Secondly, in spite of many adverse conditions, the tempo of export has been maintained and further accelerated. Thirdly, the trade gap has further narrowed down and during the course of the year it has come to the small figure of Rs. 100 crores as against the figure of Rs. 500 crores last year. These are very significant achievements and I offer my congratulations to the minister for this. My hon. friend in the opposition yesterday and today mentioned some figures of exports and said that our country has not made any progress about exports. He gave the figures of exports of other countries and also of world exports which are very ambiguous. He gave the percentages in such a way that anybody would be misled.

Let me give the figures of our exports. In 1967 our exports were only Rs. 1,200 crores. In 1968, it increased to Rs. 1,364 crores, an increase of 13 per cent. This year, in spite of so many odds and fall in exports of jute and tea, our total exports increased to Rs. 1,420 crores, i.e. by 4½ per cent. It is very significant and therefore, the minister should be congratulated for the achievements as far as the exports are concerned.

13 hrs.

At the same time, I would like to caution the minister that the current year will be a difficult one and to achieve further increase in exports, it will require very hard and persistent efforts, because of the present shortages in many crucial raw materials for industries as a whole, for which timely and appropriate action is necessary, so that production does not suffer. Secondly, prices are also shooting up on account of rise in the cost of production, due to several reasons and increase in the home demand. To overcome this, appropriate and timely action will also be required to compete in the international market. Thirdly, serious efforts are also required to increase the production of cash crops like cotton, jute, tea, coffee, oilseeds, rubber and cashewnuts so that the export of these items can be increased, the requirements of the home industries can be met and the import of some of the items due to short supply can be reduced. I think these are the major items on which the hon. Minister has to pay serious attention to increase production.

MR. SPEAKER: The hon. Member may continue his speech after lunch.

13.01 hrs.

(The Lok Sabha adjourned for Lunch till Fourteen Hours of the Clock)

The Lok Sabha re-assembled after Lunch at six minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

DEMANDS FOR GRANTS, 1970-71—*contd.*

MINISTRY OF FOREIGN TRADE—*contd.*

MR. DEPUTY SPEAKER: Shri Damani to continue his speech.

श्री कामेश्वर सिंह (खगरिया) : उपाध्यक्ष महोदय, एक आप से अनुरोध करना है। अध्यक्ष महोदय ने इस के पहले कहा था कि वह गृह मंत्री को खबर करेंगे कि जो लोग अस्पताल में संयुक्त सोशलिस्ट पार्टी के हैं, जिन की हालत खराब है, उस की लिस्ट वह पेश करेंगे। लेकिन अभी तक गृह मंत्री यहां पर नहीं आये हैं, जब कि उन को दो बजे आना चाहिये था। आप इस बात की इत्तला सदन को दीजिये। अध्यक्ष महोदय ने कहा था कि दो बजे गृह मंत्री की आने की सूचना देंगे और वह यहां पर अपना वक्तव्य देंगे। उन्होंने सदन को आश्वासन दिया था दो दिन पहले। लेकिन आज तीसरा दिन है।

SHRI PARTHASARATHY (Rajampet): We have informed the Home Minister.

श्री कामेश्वर सिंह : कब वक्तव्य देंगे। कई लोगों की हालत ऐसी है कि वह पानी नहीं पी सकते हैं।

MR. DEPUTY-SPEAKER: This has been conveyed to the Home Minister. All that you wanted was to convey it to the Home Minister. This has been done. Shri Damani.

श्री कामेश्वर सिंह : वह कब वक्तव्य देंग ? आज देंगे? यह आश्वासन देते हैं आप ?

MR. DEPUTY-SPEAKER: I am sure, when they are ready, they will come to the House.

SHRI S. R. DAMANI: Sir, I was explaining how the export has increased during the current year and what is required to be done to further increase our exports. I would say that the establishment of industries should be done faster and the expansion of the industries should also be done faster so that production can increase and surpluses can be created. If there are surpluses, then only exports can be increased. Therefore, all efforts should be made to increase production and to increase our exports.

There are certain people who believe that we should curtail our home demand. I do not believe in that. After a long time, our home demand is coming up and, as such, to curtail the demand is not advisable. To increase the production is more essential for which establishment and expansion of the industry should be done faster. These are the challenges for increasing our exports. I hope, the hon. Minister is well aware of this and he will take suitable action to increase the production.

As I said earlier, our exports of jute and tea have fallen down. In this connection, I would like to draw the attention of the hon. Minster to the fact that our raw jute production has increased from 40 lakh bales to 70 lakh bales which is a record figure. But on account of the fall in the exports, the farmers do not get a reasonable price. The prices of raw jute have gone down. On account of the lower prices of raw jute, the farmers get discouraged and the production may, therefore, again fall down and the situation may arise that we may have to import as it was done during the last year. So, all efforts should be made to increase our jute exports. The demand of jute in the world market is limited. As such, no time should be wasted in waiting for the recovery of the prices. The Government has got a machinery to check different prevailing prices in the international market. There is a slackness in the local demand. An immediate action is required to be taken to increase our jute exports.

Similarly, in regard to tea also, that too requires the same kind of attention. Our exports have gone down. Timely action is required to keep our exports moving up.

Then, while presenting the Budget, the hon. Prime Minister has given some relief in the export duty of jute.

The recent withdrawal of export duty on some varieties of jute manufactures would not be of much help because these constitute only 5 per

cent of our total jute exports. The remaining 95 per cent have been neglected. Then, the export duty on tea requires to be reduced in such a way that our exports can pick up.

Our friends who have spoken before me have not mentioned anything about the achievements of the Ministry about imports. We should not be content with simply criticising the Government. We should also appreciate the work done by the Government. It is very satisfactory. Our imports have dropped to a new low level. During the year the imports have come down to Rs. 1592.5 crores against last year's Rs. 1933 crores—a drop of Rs. 340 crores; in percentage it works out to 17.6 per cent. Thus, the increase in export is Rs. 60 crores and the drop in imports is Rs. 340 crores and this total Rs. 400 crores has narrowed down our trade gap from Rs. 500 crores to a nominal figure of Rs. 100 crores. This has strengthened our foreign exchange position and the country has been able to build up foreign exchange reserves. I think this is one of the very good performances of the Ministry.

Regarding import of basic raw materials, I would like to suggest that imports of basic raw materials for maintaining the tempo of production should be liberally arranged, so that export production is not affected and the imports should be made in proper time so that the industry can get the raw material in proper time and export production does not suffer. I think the present import policy takes care of that.

Now I would like to say something about the textile industry.

SHRI R. K. BIRLA (Jhunjhunu): Cotton textiles or woollen textiles?

SHRI S. R. DAMANI: Cotton textiles. My hon. friend Mr. Tapuriah did not grasp properly what I have said. We are all represented on the Committee. Therefore, whatever decisions are taken are unanimous. Therefore, there is no question that they are siding one sector or siding another sector. That does not arise.

Regarding distribution of cotton, as per the present system it is distributed or allotted on the spindle basis and not on consumption basis. All the mills are getting the benefit of imported cotton. Therefore, I will just say that the policy followed by the Government of India is uniform and just to everybody. Nobody is given any special treatment.

I would like to draw the attention of the Minister to another point. This year the textile has fulfilled the targets of exports. Last year the cotton textile exports were Rs. 95 crores and this year it has gone up to Rs. 105 crores. I can assure the hon. Minister on behalf of the textile industry that the industry will be able to increase our exports further by Rs. 5 to Rs. 10 crores and this industry will cross the export figure of Rs. 110 crores during the current year.

Then I would like to draw the attention of the Government to several recommendations of the Committees set up for modernisation and increased production of indigenous cotton. The per acre yield of indigenous cotton should be increased and whatever measures are necessary should be undertaken so that the yield of cotton increases and the country attains self-sufficiency in this regard. I have said many times about this; I would not like to take up more of the time of the House on this point.

Then again there are two or three other important matters to which I would like to draw the attention of the hon. Minister. This is regarding the State Trading Corporation and the MMTC. These are the biggest trading organisations of the country and we have to express our views about this. According to the policy of the Government, these organisations have to play a great role in future, because most of the imports are going to be channelised through these. Most of the industrial raw

[Shri S. R. Damani]

materials are going to be channelised through these organisations and therefore they should have a programme and they should see to it that our imports are made at proper time and in such a way that our export increases.

So far as the STC is concerned, regarding the export performance, last year the exports were worth Rs. 30 crores and this year the exports have gone up to Rs. 48 crores. The target fixed by them is Rs. 60 crores. But their performance of Rs. 48 crores only constitutes less than 3½ per cent of the total exports of this country. They can concentrate more on increasing our exports. At present the policy of both these organisations is to depend upon imports and they are making profit. But it is only the easy job that they are taking up. They are not taking up the difficult job of exports. In fact, purchasing is an easy job; but to sell is a difficult job. They are not devoting sufficient and proper care in this regard and I would say that they should take all efforts to increase our exports.

I wish to say a word about MMTC. They were entrusted with the export of iron ore, manganese ore, ferro-manganese and other things. But we see that the performance has not come up to the mark. Whatever increase has been registered is not dut to their efforts, but some of the private organisations have made these efforts and these items have been channelised through them. Therefore, they should make all efforts to approach new markets to increase our export of ores, where there is scope. We have got tremendous resources, we can increase our exports of all the ores, iron ore, manganese ore, ferro-manganese ore. But since the MMTC took over, the export has gone down.

In fact there are enquiries from other countries but they have not taken care of them. Therefore our traditional market has been captured by other countries and our export of Manganese ores has dwindled.

Similarly, last year, a long strike had taken place in the iron ore mines of Sweden which lasted for months together. The European Steel Mills which are fed by this iron-ore faced a great difficulty and there was a great opportunity for M.M.T.C. to enter these markets in a big way which they lost. These countries are now getting their supplies from Brazil and African countries. They did not do anything. In East-European countries with whom we have cordial relations, a bulk supply of iron-ore comes from the Soviet Union. M.M.T.C. lost this opportunity to capture these markets. M.M.T.C. might say that they are facing shipping and freight difficulties which are coming in the way. My answer is that this is applicable to all countries not for our country alone. This is not an answer. We must make an all-out effort to overcome these difficulties and increase our export of ores. We have got tremendous amount of ores.

Lastly I would like to say that the M.M.T.C. might like to claim that their exports are increasing. I would like to say that these are small increases. Is this all that is expected? There are ample potential markets but the M.M.T.C. could not exploit them. Australia had entered the markets for their iron-ore only a couple of years ago. The Government must be having the figures of exports. I would like the Minister to tell this House at what rate Australia's iron ore exports have increased from year to year and how our M.M.T.C.'s rate will stand comparison with Australia's rate. Even when Government gave a subsidy of Rs. 180/- per tonne, their exports of Ferro-manganese were nominal. I would only request the hon. Minister to look into this matter and give this organization a better look and a new approach so that they are able to increase our exports.

With these words I thank you for having given me this opportunity and I hope that in future our exports will increase and the Ministry will do much better in other fields also.

SHRI S. KANDAPPAN (Mettur): Sir, let me at the outset say that the hopes of Shri Damani would be in vain. Judging from the past performance, I do not think there is much to boast off.

As pointed out by Shri Thapuriah and other speakers from this side yesterday and to-day, compared to the global trade increase our performance is not much. It is very meagre. But, sir, there is one thing on which I am sure the spokesmen of the Government are harping that there is little increase that we had in the last year and the year before. For arresting the trend of our adverse balance of trade, it is true that if a compliment is required to be paid I am prepared to do that. But, I doubt very much whether this could be sustained and whether regular efforts are being made by the Ministry to sustain this favourable trend. I would like to quote from an article appeared in the *Hindu*, dated 15th August under the caption 'Can the Export spurt be kept up'? I quote:

> "The cultivation of a modern export market demands larger reserves of patience, high standards of integrity, a vibrating dynamism and all the sophistication and skills in marketing that one can muster. It is only by nursing these fasticious markets carefully over the two years and not dropping them at the first sight of the recovery of home demand that we can expect to inspire confidence in our customers."

How different are the realities, judged from the performance that we are able to show in the recent past? We do not find anywhere the so-called vibrant dynamism referred to in this article. Rather wherever we look we see an apathetic indolence pervading this Ministry. If we had carefully built up fastidious markets, I am sure we could be in a better position to build up our exports all round, specially with regard to handlooms where we had an earlier and better start than the Chinese or Japanese who came into the markets to oust us.

I would briefly deal with handloom exports, particularly handloom fabrics, not handicrafts. Even after the inception of the Export Promotion Council and the setting up of an All India Handloom Board, I do not find much of an improvement. If we look at figures of exports all these years, we do not find any phenomenal increase in one particular year, not even a gradual increase of percentages over these years.

There are so many factors to this. It is rather distressing to note that even before the regulatory and guiding apparatus of Government came into the field, there were so many private exporters who were operating and sending their handloom fabrics abroad, and the target they have achieved is not bettered even after the creation of these bodies. So there should be something radically wrong with the working of this apparatus. Government do claim that they have got an industrial training institute which gives training to people and undertakes research and market studies and so on. But we do not find the impact of it in the export performance. Even the location of the All India Handloom Board, to my mind, adversely affects the work of this industry. It is located in a place far removed from the handloom belt. Bombay is the place where millmade cloth predominates and where the atmosphere is not conducive to the promotion of handloom. I do not know what is the warranting factor that compelled Government to locate the Board at Bombay. I would request the Minister to consider whether the headquarters of the Board should not be shifted to a place where the industry predominates preferably Madras where this industry predominates. Then they would be in a better position to appreciate the difficulties of the industry.

[Shri S. Kandappan]

Also, the Export Promotion Council should work jointly with the Board. They should see how designs could be improved keeping in mind the changing tastes and pattern of the consumer markets abroad. They should have some kind of a technical cell to help people in this industry. I find in my State in many places for decades they have been following the same pattern. Unless we set up some kind of an institute to help them to change the pattern, designs, colours and that sort of thing, it would not be possible for us to make any headway. They do have some arrangement for diversification, but it is not enough considering the stupendous task ahead. What they have been doing so far has not any impact on the industry as a whole.

I would like the Minister to pay particular attention to handloom exports because I think more than 25 lakh families depend on this industry. In my State, it comes next to agriculture.

In this connection, I would draw attention to the recommendations of a delegation which was sent abroad recently under the leadership of Shri S. K. Sambandhan, a colleague of ours. They suggested the setting up of a consortium of exporters to fulfil the duty-free quota of a million dollars allotted to us for the ECM countries.

So, I would like to know from the Minister whether they have done anything in this regard or whether they feel confident that we will be able to fulfil this quota.

In this connection, I would like to remind the hon. Minister that fluctuations in the yarn market often hit the handloom industry very much. Some years back when there was a crisis—of course, the crisis is not yet over, it is somewhat mitigated now—in an acute form. We demanded on the floor of the House that the glut in the market should be lifted by the Government and there should be some buffer stock created for the benefit of the handloom weavers. Government at that time promised to create a buffer stock. I would request the Government to keep this in mind and see that there is some arrangement or some regulatory process by which we assure the handloom weavers that they get yarn at a fixed and reasonable price so that they will be in a better position to work. That is very important, as otherwise it is very difficult for the small handloom weavers to make both ends meet. This is a field where I am sure the Government can certainly help them. I would particularly emphasize this because I find that last year the export of cotton yarn has increased. It is good that there is an increase, but at the same time we should take precautions to see that our home market is not affected, particularly the handloom sector.

Then, I would like to say a few words about tea promotion. We all know the fate of tea export which was one of the major items. In recent years, except for this agreement that they are trying to come to with Ceylon, they have not been able to make much headway with regard to tea export promotion. We have been talking about packaging for a long time, but I do not know whether the Government has been able to make any headway in improving our packaging and our trade. Market surveys and studies need to be considered with a view to sustain the market that we have got for tea.

In this connection, I would like to bring to the notice of the hon. Minister that the tea belt is very vast in our country. This is mainly confined to the north-eastern and southern parts of the country. As it is, the Tea Board is located at Calcutta. I have got much to say about the working of the Tea Board, but for want of time I am not taking it up now, but I would like to remind the hon. Minister of what I said on another occasion, namely that the Tea Board needs to be overhauled and its working needs to be improved. Apart from this, he should see how the entire area of promotional activities is to be covered. I feel that it is very difficult from Calcutta to at-

tend to the promotional activities in the southernmost corners like Cochin, Nilgiris and surrounding areas. I think you should have an autonomous Board for the southern region, or at least a regional Board or a Branch of the Tea Board, to cater to the needs of this area.

Particularly in the Nilgiris, there are a number of what are called bought-leaf co-operative factories, operated by small owners who have ten hectares or less. They have recently been given some concession by way of abolition of the special excise duty and reduction in the excise levy, but I am told that in the actual implementation some small co-operative factories are not able to enjoy these benefits on technical grounds. I would request the hon. Minister to go into this matter, take it up with the Finance Ministry and see that they get this advantage.

The Government is not paying attention to so many new items which have enormous potential for export, apart from the items that we are already exporting. For example, take fish; export of fish is increasing. But there is enormous scope in international market and we have got ample potential in our country. This Ministry should do something about it; so far this subject is dealt with by the Agriculture Ministry.

Another important commodity is tapioca. Even today we are to some extent exporting tapioca starch from Kerala. In Scandinavian countries and other countries too it is used as feed for pigs. It is a crop which can be grown in dry areas and its production could easily be increased. If the Government could seek some export market for tapioca it can become an important export item earning foreign exchange for us.

I support what Mr. Tapuriah has said about concessions in excise levy to smaller mills. My State was one of the hard hit States by the crisis in textile mills, particularly spinning mills in my area. They have set up

an expert body which came to the conclusion that a mill should have a minimum of 25,000 spindles to be a viable unit. I understand that it is still pending with the Planning Commission and I urge upon the Minister to expedite consideration of this suggestion and its implementation. The concessions in the levy of excises demanded by Shri Tapuriah should be given to the smaller mills.

I know my time is up and I shall conclude with another small quotation:

> "Export orientation has to be both in respect of planning the size of production and designing the product pattern so as to meet adequately both home and export demands."

This is from the same article from which I quoted earlier and I should like to appeal to the author of this article. Mr. B. R. Bhagat, to remember what he has written.

SHRIMATI SUSEELA GOPALAN (Ambalapuzha): The Ministry has sought to paint a rosy picture about past performance and future prospects of trade. Actually our foreign trade is facing a crisis. Even though we are independent nominally, we have the same old colonial relations of trade with imperialist countries. Our terms of trade as well as balance-of-payments position with regard to those countries are unfavourable to us. I should like to point out that our trade relations with West Germany is a clear example of this position. Even Mr. Bhagat had to admit that our balance of trade with this country is bigger than the whole of Western Europe. In 1968-69 India imported Rs. 120 crores worth of commodities against an export of Rs. 26.65 crores, leaving a deficit of Rs. 93.35 crores, whereas the corresponding figure for Western Europe was only Rs. 66.9 crores. Likewise under PL 480 massive imports are made of various commodities and this agreement seems to be extremely dangerous to the interests of our country; year after year the

[Shrimati Suseela Gopalan]

terms of the agreement become stiffer and stiffer. For example, as far as I know, the terms of agreement signed by the Government of India recently are more stiff. We have to give them sixty per cent of the total value in foreign currency. We are compelled to import nearly three million tonnes of wheat, one lakh bales of cotton and 950,000 tonnes of vegetable oils, worth about Rs. 143 crores.

Here again, India has submitted to the American pressure, and on this acocunt we have to give 60 per cent in foreign currency and also we are forced to increase the proportion of the PL 480 counterpart rupee funds and set it aside for the use of the American Government—from seven per cent to nine per cent. This shows that our dependence on foreign aid is great and this tying down of our position is resulting in more and more strain to our economy. I need not elaborate here the dangerous implications of the huge rupee fund which they are using in our country which has already resulted in an inflationary trend in our country. If this trend continues, an alarming situation is going to face our country in the near future. Even the American Senators who had visited our country recently had to admit that by the end of this century; the amount at their disposal, at the disposal of the Americans in India, will be Rs. 2,000 crores. That means the entire economy of our country will be at their hands. So, this is the position in regard to the balance of trade that we are having at present.

Coming to the attitude of the Ministry with regard to the commodities which we are exporting, let us take the attitude of the Government towards the coir industry. Coir is the traditional industry of Kerala. It is facing utter ruination at present, because we are facing a stiff competition abroad owing to the introduction of synthetic fibre products. If we have to compete in the foreign markets, we have to give coir at a cheaper rate. For this, a thorough reorganisation of the industry is needed, which the industry is not in a position to do. The entire responsibility rests with the Central Government, because, in the reorganisation as well as in subsidising the industry, they have to do something. For the last so many years, the Government of Kerala have been insisting on this Government that they should do something in the matter. The reorganisation programme has been drafted and a scheme was presented before the Government for its consideration. But they did not take it into the Plan sector and finance it. Instead, they said that the Government of India would try to give them loan from the Reserve Bank. In the budget session last year, the Minister had promised that speedy disposal of the amount from the Reserve Bank would be made, and that the Government will act very soon. But nothing has been done so far. Even at present, the Planning Commission is making the viability study, and nothing has been done. Unless it is taken up as a Centrally sponsored scheme, nothing can be done in this sector. Otherwise, the industry will itself be ruined. Lakhs of people are dependent upon this industry.

The question of giving subsidy has been raised so many times. The Minister himself has said that it is under consideration, when I had put so many questions to him on this subject. Since the last one year, it has been under consideration. I am afraid he will try to do it only when the industry is completely ruined. (*Interruption*) Either the industry will be ruined or the Ministry itself will be ruined. Something has to happen.

Coming to the cashew industry, what is the position? Regarding the import of raw cashew, the Government of Kerala have asked the Government to route it through the STC, but what happened? It has taken a decision not to channelise it through the STC. That is the decision they have taken. In whose interests have they taken such a decision? Is it in the interests of the big business people who are engaged in cashew import? The unlicensed fac-

tories to whom the cashew is supplied are creating chaos in this industry. So, if we have to improve the situation, we have to see that the STC takes it up and gives it to the licensed factories, and then only an improvement in this cashew industry can take place. But Government is not willing to take it up through the STC. Some pressure is exerted, not only in this, but in other industries also, by big business. Last year the target of export by STC was Rs. 60 crores, but we could achieve only Rs. 45 crores, because the STC was not willing to enter into new fields. They did not want to displease the bosses in the private sector. This is what has heppened in cashew import and, so many other things. The big business people are infiltrating their henchmen into the STC and trying to sabotage the whole thing. That is why great discontent is spreading among the officers of the STC. In regard to all these aspects, I would like the Minister to study the problem and do something immediately, especially in industries which are facing a crisis. If they are prepared to do anything, something immediate should be done, especially in regard to coir and cashew industries.

SHRI K. G. DESHMUKH (Amravati): Sir, at the outset, I would like to congratulate our efficient and youthful Foreign Trade Minister for the outstanding efforts he has made for promotion of exports and decline in imports. Many members before me have quoted the figures and I need not repeat them. I do not know how Mr. Tapuriah is contradicting the official figures and giving his own figures. The adverse balance has been made good to the extent of Rs. 400 crores, a really outstanding achievement of this ministry.

At the same time, I would like to mention something which is worrying me, and that is the decline in the export of tea. Tea is our foreign exchange earner and as long as we do not promote the export of tea, I am afraid we would be losing foreign exchange. It seems from the report that this year tea export has declined by Rs. 46 crores. I would appeal to the minister to take steps to export more tea. I know there is, very keen competition in the world market, especially from Ceylon, East African countries and Uganda. There is cut-throat competition in this respect from these countries. In the London market also, there is keen competition for our tea. Looking to all the circumstances, I would appeal to the minister that we should not hesitate to take action, so that the export of tea is increased. In jute, the exports have declined by Rs. 2.1 crores. So, some steps will have to be taken for the promotion of jute exports also.

I now come to the issue of cotton price, which is handled and controlled by this Ministry. Cotton is a neglected commodity in this huge Ministry. Yesterday we were hearing speeches on exports, imports, big industries and all that. Cotton is linked with all the big industries, because raw cotton is needed for the textile industry. Many times the prices which are controlled and managed by this Ministry are neglected. Because the poor cotton growers have no approach to the big Ministry, they suffer.

India is growing nearly 60 lakhs to 65 lakhs bales of cotton and the need for our cotton textile industry is about 70 lakhs to 75 lakhs bales. For the last so many years our experience has been that the government is importing 7 lakhs to 8 lakhs bales of cotton to make up the short supply from USA, Egypt, Uganda and other countries. For the imported cotton we are paying a very high price.

I will give you only one example. There is one American long staple cotton called 1-3/16" cotton. For that cotton we are giving Rs. 2,200 for two bales. The same long staple cotton we are producing in our irrigated lands in Punjab, Andhra, some parts of Vidharb and Gujarat but for that we are given only Rs. 1,700. I do not know why you are giving only a support price of Rs. 1,700 for

[Shri K. G. Deshmukh]

our CO-2. which we are producing in our country, which is equal to the American long staple cotton, for which we are paying Rs. 2,200.

If you want to make up the deficit of 7 lakhs bales in this country, for which we are spending valuable foreign exchange for imports, if you want to encourage local production then you must link up the cotton support price with the cost of production. I am a cotton grower and I can say from personal experience that the support price which you are giving is not equal to the cost of production.

I will give another example, a popular variety grown in Vidarbha in Maharashtra whose staple length is 31/32", whose name is L-147. The support price which you have fixed for this variety is Rs. 1,260 for two bales. But if you take into consideration the cost of production, I am sure that even Shri Damani will agree with me because it is popular with his mill also, the support price should be at least Rs. 1,370. That is to say, it should be raised by at least ten per cent. This is the case not only for this particular variety but for all varieties of cotton. If you do not give incentives to the growers by giving them a reasonable price they will switch over to other cash crops. If you want to make up this deficit of 7 lakhs bales by increased internal production then you must raise the support price by at least 10 per cent.

Secondly, so many restrictions are put in the matter of cotton by the Textile Commissioner, who sits in Bombay. Shri Damani and Shri Tapuriah know how troublesome a man the Tixtile Commissioner is, not as a man but as an organisation. As a man Shri Rangaswamy is a good friend of mine, but he cannot do anything; he is helpless. Whenever there is a little rise in the price, he will bring about zonal restrictions so that raw cotton from Vidarbha cannot go to Khandesh, Khandesh cotton cannot go to Gujarat and Gujarat cotton cannot go to Bombay.

Then, there are bank credit curbs. I do not understand when you are giving credit to all persons for reasonable market activity, why cotton should not be given bank credit. They have brought down the limit of credit for cotton from 70 per cent to 50 per cent. Naturally, there was shortage of money in the cotton market and the sufferers were the poor farmers. I do not know what happens to the industrialists but the farmers are the poor sufferers. So, these type of restrictions should not be there.

Then, one type of cotton, which is grown specially in the Vidarbha area of Maharashtra and which is also staple length of one inch, Buri 1007—it is an improved quality of L-147—has become very popular among the farmers for the last two or three years. It is grown on a very large scale. The Maharashtra Government has recommended to the Central Government to bring this particular quality of Buri 1007 under the price schedule or the support price but it has not been brought under that as yet. So, I would request the hon. Minister to look personally into this case and bring this cotton under the price schedule.

Lastly, I would like to appeal to the hon. Minister not to leave us at the mercy of the traders. This year, of course, the price is ruling at quite a good level and there were no steep fluctuations in the price. But this does not happen every year. For the last five years we have noticed that we are always left to the whims of traders. I would appeal to the hon. Minister to form a body like the State Trading Corporation or the Food Corporation of India. On the same pattern you should have a body—you may call it the Cotton Corporation of India—and channelise all the trade and whatever controls you want to keep on it through this body. You can first have import and export through this Cotton Corporation and come to indigenous cotton afterwards so that we can rely on the price, grow more cotton and make up the deficit of 7 lakh bales.

श्री बेणी शंकर शर्मा (बांका) : उपाध्यक्ष महोदय, अभी मेरे मित्र जो कांग्रेस की तरफ़ से बोल रहे थे उन्होंने माननीय मंत्री जी को धन्यवाद दिया है। मेरी भी इच्छा होती है कि मैं भी उन्हें धन्यवाद दूं क्योंकि विदेश व्यापार का जो चित्र गत वर्ष का उन्होंने खींचा है वह सचमुच आकर्षक है।

15.00 hrs.

1967 में जहां हमारा ऐक्सपोर्ट 1,209 करोड़ का हुआ वहां वह बढ़कर 1969 में 1,592 करोड़ का हो गया। इम्पोर्ट की रकम जो 1967 में 2,095 करोड़ रु० थी वह 1969 में घटकर 1,374 करोड़ पर आ गयी। जहां 1967 और 1968 में ऐडवर्स ट्रेड बैलेंस की रकम क्रमशः 885 तथा 612 करोड़ थी अब वह 1969 में घट कर 219 करोड़ की रह गई है। इसलिये कम से कम इन आंकड़ों के लिए मंत्री जी धन्यवाद के पात्र हैं। किन्तु जब हम उनके फिगर्स का विश्लेष करते हैं और उन की शल्य क्रिया करते हैं तो जो स्थिति हमारे सामने आ उभरती है वह उतनी उत्साहप्रद नहीं है। हमारे आयात में जो कमी हुई है वह 121 करोड़ रुपये के अन्न के आयात की कमी की वजह से हुई है, जिस का श्रेय श्री भगत को नहीं दिया जा सकता। वह तो हमारी हरी क्रान्ति और इन्द्र देव की कृपा का परिणाम था जिस से अन्न का उत्पादन अच्छा हुआ और इसलिए उस का आयात भी कम हुआ।

वैदेशिक व्यापार मंत्री (श्री ब० रा० भगत): फसल तो बांका में भी अच्छी हुई है।

श्री बेणी शंकर शर्मा: परन्तु बांका में विदेशी व्यापार बहुत अधिक नहीं चला इस लिये मैं उन को धन्यवाद देने से लाचार हूं।

उपाध्यक्ष महोदय, हमारे विदेश व्यापार की प्रगति इतनी धीमी है कि हम और देशों के मुकाबले में कहीं नहीं ठहरते। यहां यू० एस० ए० और रूस की बड़ी चर्चा होती है। कुछ लोग यहां के कुछ सदस्यों को यू० एस० ए० का एजेंट बनाते हैं और कुछ रशिया का। लेकिन मैं माननीय मंत्री महोदय का ध्यान जापान की ओर खींचना चाहता हूं जिस का यहां न कोई एजेंट है न कोई वकील। जापान की आबादी 10 करोड़ होते हुए भी उस का निर्यात व्यापार गत वर्ष 9,500 करोड़ रुपये का हुआ था जब कि हमारी आबादी 55 करोड़ होते हुए हमारा कुल निर्यात व्यापार 1,592 करोड़ रु० का ही हुआ। इस लिये दुनिया के पर्दे पर हम कहां ठहरते हैं यह एक इसी तुलना से समझ सकते हैं।

हमारे यहां जो मैनपावर है उस का हम पूरा उपयोग नहीं कर रहे हैं। इस लिये हमारे यहां जो कैपिटल इंटेन्सिव संस्थान बनाये जा रहे हैं उन के बदले हमें लेबर इंसेंटिव इन्स्टिट्यूशन बनाने की परिपाटी कायम करनी चाहिये। हमारे यहां जन-संख्या की कमी नहीं, लोग काम करने वाले हैं, लेकिन उन के पास काम नहीं है। इस लिये हमें उन के लिए काम की व्यवस्था करने की आवश्यकता है और उन के द्वारा ऐसी चीजें निर्मित करें की आवश्यकता है, जिन से हमारा निर्यात भी बढ़ सके और हम अधिक से अधिक लोगों को काम भी दे सकें।

इस सम्बन्ध में दो उदाहरण देना चाहूंगा। एक तो खादी बोर्ड का और दूसरा गांधी आश्रम का जिस को श्री कृपालानी जी उत्तर प्रदेश में चला रहे हैं। जब यहां श्री कृपालानी बोल रहे थे तब मुझ को याद पड़ता है कि उन्होंने बतलाया था कि गांधी आश्रम में केवल 2 करोड़ रु० के टर्न ओवर पर वह लगभग 2 लाख 50 हजार लोगों को स्थायी रूप से काम देते हैं और करीब करीब 2 लाख 75 हजार लोगों को जो कातने और बुनने का काम करते हैं उन को पार्ट-टाइम काम दे रहे हैं। इसी तरह से खादी बोर्ड का भी प्रश्न है। गत वर्ष खादी बोर्ड का बजट लगभग साढे तेरह करोड़ रुपये का था, और इसमें करीब करीब 12 लाख आदमियों को अस्थाई और सवा लाख को स्थायी काम मिल रहा है। इस लिये मैं मंत्री महोदय से प्रार्थना करूंगा कि जहां तक हमारे हाथ से काम करने वालों का सवाल है, जसे हैंडलूम वगैरा का, उस को प्रोत्साहन दें और विदेशों को उन के माल का निर्यात

[श्री वेणी शंकर शर्मा]

करें। अभी सौभाग्य से जो हमारे हैंडलम और करघों का माल तैयार हो रहा है उस की विदेशों में बहुत मांग है। उड़ीसा के पर्दे, बिहार के बेडकवर्स और दूसरी जगहों पर हैंडलूम की जो अन्य चीजें बनती हैं आज विदेशों में उन की बड़ी मांग है।

श्री रवि राय (पुरी): यू० पी० का नाम ले लें।

श्री वेणी शंकर शर्मा : इस समय जो हमारे देश की सब से बड़ी आवश्यकता है, वह है लोगों को काम देने की। आप किसी भी प्रदेश में कोई ऐसा जिला नहीं पायेंगे जहां बुनकरों के कुछ गांव और घर न हों। आज उन के हाथों में काम नहीं है। इस लिये मैं मंत्री महोदय से प्रार्थना करूंगा कि इनके द्वारा हाथ करघे से बनी वस्तुओं के निर्यात की व्यवस्था करें। मैं उन से यह भी अनुरोध करना चाहता हूं कि जो उनके मातहत डाइरेक्टोरेट है उस में ऐसे लोग लगाये जायें जो उन वस्तुओं को तैयार करवा सकें जिन की विदेशों में मांग है और जिन को विदेशों को भेज सकें।

इस के साथ साथ मेरा ध्यान अपने हैंडीक्राफ्ट की ओर जाता है। आज दस्तकारी का काम इस देश में बहुत है। असम और उड़ीसा से लेकर काश्मीर तक आप चले जाइये। उड़ीसा की चांदी की जाली का काम, मैसूर के हाथीदांत और चंदन का काम, काश्मीर का शाल-दुशाले का और लकड़ी का काम, बनारस का जरी का काम, आगरे के पत्थर का काम, इसी तरह से हर प्रदेश में तरह तरह की दस्तकारी के काम हैं, जिन की विदेशों में आज बहुत मांग है उन के निर्यात को हम को बढ़ाना है। हमारे यहां एक हैंडीक्राफ्ट बोर्ड नाम का इन्स्टिट्यूशन है, लेकिन मेरी धारणा है कि उस को इस देश में जितना काम करना चाहिए उतना वह नहीं कर रहा है और जितना एक्स्पोर्ट हैंडीक्राफ्ट्स का होना चाहिये उतना नहीं हो पा रहा है। जो हमारे यहां के कारीगर अपने घरों में बैठ कर चीजें बनाते हैं अगर हम उन वस्तुओं का निर्यात विदेशों को कर सकें तो हमारे यहां की बेकारी का प्रश्न बहुत हद तक हल हो जायेगा।

यह जो तमाम बातें मैंने कहीं वह इसलिये कि बहुजन हिताय और बहुजन सुखाय हमारा सिद्धान्त है। मैं समझता हूं कि आप का भी वही सिद्धांत है, और हर एक पार्टी का वही सिद्धांत है जो अपने को सोशलिस्ट कहती है या किसी और नाम से पुकारती है। यह तमाम काम ऐसे हैं जिन से आप ज्यादा लोगों को काम दे सकते हैं। सब से बड़ी बात यह है कि इस तरह से वह स्वाभिमान के साथ और गौरव के साथ अपने गांवों में रह कर भी तमाम कामों को कर सकते हैं। आप बड़े बड़े कारखानों में लोगों को काम देते हैं यह मैं मानता हूं, लेकिन वह कारखानों में जा कर मशीन बन जाते हैं, उन का व्यक्तित्व नष्ट हो जाता है। इस लिये जब आप गांधीजी के नाम से यहां हैं और जब आप बराबर गांधीजी के नाम की चर्चा करते हैं तब आप कुछ उन की बातों को भी मानिये। मैं कहना चाहता हूं कि गांधीजी ने लेबर इंसेंटिव इंडस्ट्रीज का नारा दिया था। उस का आप को अनुकरण करना चाहिये।

अब मैं थोड़ा ट्रेडिशनल एक्सपोर्ट की चर्चा करना चाहता हूं। हमारे विदेशी व्यापार के रीढ़ की जो हड्डी हैं वह हैं जूट, चाय और कपड़ा। बंगाल का विकास ही नहीं, उस का अस्तित्व जूट के ऊपर निर्भर करता है। सरकार की गलत नीतियों के कारण जूट व्यवसाय की जो दुर्दशा हो रही है वह हमारे सामने है। 1966 में रुपये का अवमूल्यन हुआ। आज मैं इस झगड़े में नहीं जाना चाहता कि अवमूल्यन ठीक था या नहीं, लेकिन रुपये के अवमूल्यन के साथ यह आशा की गई थी कि हमारा निर्यात व्यापार काफी बढ़ेगा। वह बढ़ता अवश्य लेकिन हमारे निर्यात व्यापार की जो वस्तुएं हैं उन पर जो कर लगाया गया वह इतना अधिक था कि अवमूल्यन के बाद एक्सपोर्ट में वृद्धि की जो आशा की गई थी वह एक तरह से खत्म हो गई।

पहले मैं जूट के सम्बंध में कुछ कहना चाहता हूं। जूट माल के निर्यात पर जो एक्सपोर्ट ड्यूटी लगाई गई वह थी हेसियन

ग्रौर कारमेट वैंकिंग पर 900 रु० प्रति टन ग्रौर सैंकिंग पर 600 रु० प्रति टन । हमारे मंत्री महोदय भूल गये कि पाकिस्तान के साथ हमारा जूट के व्यापार में बहुत बड़ा कम्पिटीशन चल रहा है ग्रौर पाकिस्तान हम से कहीं ज्यादा ग्रागे बढ़ रहा है । इन करों को लगा कर हम ने एक तरह से पाकिस्तान की इंडस्ट्री को ही प्रोटैक्शन दिया ग्रौर उस को बढ़ावा दिया । इस का नतीजा यह हुग्रा कि हेसियन ग्रौर सैंकिंग का व्यापार एक प्रकार हमारे हाथ से निकल गया । ग्राज स्थिति यह है कि 1965 में जहां हम ने साढ़े चार लाख टन हेसियन ग्रौर सैंकिंग का निर्यात किया था, वहां वह ग्रब घट कर गत वर्ष कुल 49 हजार टन पर ग्रा गया । इधर कई वर्षों तक हमारी जूट मिलें घाटे में चल रहीं थीं । इस का कारण यह था कि सैंकिंग ग्रौर हेसियन का व्यापार हमारे हाथ से निकल चुका था । लेकिन मैं धन्यवाद देना चाहता हूं ग्रपने जूट टेकनीशियन्स को जिन्होंने जूट कारपेट बैंकिंग सरीखी कुछ नई वस्तुग्रों को ईजाद किया । ग्राज जूट कारपेट बैंकिंग की विदेशों में बहुत बड़ी मांग है ।

श्री ब० रा० भगत : उस की मांग भी ग्राज कल गिर गई है ।

श्री बेणी शंकर शर्मा : ग्रब उस की मांग में जो भी कमी हो रही है उस का कारण यह है ग्रब बहुत सी सिन्थेटिक्स ग्रा गई हैं, किन्तु फिर भी ग्राप उस की ड्यूटी को कम नहीं कर रहे हैं । ग्राज ग्राप भी महसूस करते हैं कि इस में कमी हो रही है । ग्राज जूट कारपेट वैंकिंग जिस दाम पर हम को पड़ती है उस पर ग्रमरीका के बाजार में उस की बिक्री नहीं हो सकती । मैं दो तीन वर्षों से बराबर कहता ग्रा या हूं ग्रौर गत वर्ष भी ग्राधे घंटे की चर्चा के मौके पर कहा था मंत्री महोदय से कि जूट कारपेट वैंकिंग ऐसी चीज है जिस पर से ड्यूटी एकदम से हटा देनी चाहिये । लेकिन जैसी कहावत है, जिस को श्री रणधीर सिंह समझते हैं क्योंकि उन की भाषा ी है, कि :

"होली पीछे धावलो मार खसम क मूंड" जिस का ग्रंग्रेजी ट्रांस्लेशन होगा :

Bolting the stable after the horse is stolen.

उपाध्यक्ष महोदय, ग्राज हमारी सरकार की नीति भी करीब करीब वैसी ही है । वह ग्रच्छी तरह से समझती है कि उस को एक्सपोर्ट ड्यूटी की दरों को कम करना चाहिये, लेकिन उस ने 10-12-69 को एक्सपोर्ट ड्यूटी में जो एलान किया, उस में उस ने कंजूसी से काम लिया । उस ने 300 रुपये प्रति-टन की छूट दी है ग्रौर कहा है कि व्यापार ग्रपनी तरफ से 300 रुपये की छूट दे ग्रौर इस तरह से 600 रुपये का मार्जिन हो जायेगा ग्रौर हम ग्रमरीका का मुकाबला कर सकेंगे । किन्तु ग्रावश्यकता इस बात की है कि जूट कारपेट वैंकिंग पर जितनी एक्सपोर्ट ड्यूटी लगती है, वह समूची हटा दी जाये ।

जूट का व्यवसाय विदेशी मुद्रा का सब से बड़ा ग्रर्जक है । लेकिन सब से महत्वपूर्ण बात यह है कि करीब दो ढ़ाई करोड़ ग्रादमियों का जीवन इस व्यवसाय पर निर्भर करता है । हमारे यहां करीब 35,00,000 मजदूर इस व्यवसाय में काम करते हैं ग्रौर 40,000 कृषक परिवार इस में लगे हुए हैं । उन के हित में यह ग्रावश्यक है कि जूट कार्पेट बैंकिंग पर जो एक्सपोर्ट ड्यूटी लगी हुई है, उस को हटा दिया जाय ।

चाय वैस्ट बंगाल का दूसरे नम्बर का उद्योग है । विदेशी मुद्रा के ग्रर्जक के रूप में ग्रौर लोगों को रोजगार देने के सम्बन्ध में उस का नम्बर दूसरा है । इस उद्योग में करीब 10,00,000 मजदूर काम करते हैं ग्रौर बक्से बनाने ग्रौर ट्रांस्पोर्ट के काम में लगे हुए लोगों की संख्या लाखों में है । इस इंडस्ट्री के साथ भी वही व्यवहार किया गया है, जो कि जूट के साथ किया गया है ।

1966 में डीवैल्युएशन के बाद इस की एक्सपोर्ट में तरक्की होती । लेकिन सरकार ने सोचा कि हमारे यहां के व्यापारी करोड़-

[श्री बेणी शंकर शर्मा]

पति और अरबपति बन जायेंगे । इस लिये उस ने चाय पर 2 रुपये प्रति-किलोग्राम के हिसाब से ड्यूटी लगा दी, जिस का नतीजा यह हुआ कि चाय के एक्सपोर्ट में भी हम पिछड़ गये । 1951 में संसार की चाय की खपत का 45 परसेंट हम एक्सपोर्ट करते थे, लेकिन 1965 में वह घट कर 33 परसेंट ही रह गया ।

हमारे यहां जो ब्रिटिश टी प्लांटर्स थे, स्वतंत्रता के बाद वे धीरे धीरे भारत छोड़ कर चले गये और हमारे बहुत से चाय-बागानों का भारतीय-करण हो गया । यह बहुत अच्छा था लेकिन उन ब्रिटिश टी प्लांटर्स ने अफ्रीका में जो चाय बागान लगाये हैं, आज वे हमारे साथ कड़ा मुकाबला कर रहे हैं । हम ने उस मुकाबले का ख्याल नहीं किया । नतीजा यह हुआ कि हम ने जो ड्यूटी लगाई, उस का लाभ उन को मिला और आज स्थिति यह है कि आज हम ईस्ट अफ्रीका और सीलोन के मुकाबले में अपना माल विदेशों में नहीं बेच पा रहे हैं । 1967 में जहां चाय के एक्सपोर्ट से हमें 189 करोड़ की विदेशी मुद्रा की आय हुई, और 1968 में 166 करोड़ की 1969 में घट कर 144 करोड़ पर आ गई । हमने पहले ही कहा था कि चाय की ड्यूटी को कम किया जाये । 1968-69 के बजट में सरकार ने उस में थोड़ी बहुत कमी की, लेकिन वह कमी इतनी अपर्याप्त थी कि उस का कोई असर नहीं हुआ और हमारे व्यापार में वृद्धि नहीं हुई । आज सरकार को होश आया है और उस ने एक्सपोर्ट ड्यूटी को समाप्त कर दिया है । लेकिन इस से काम नहीं चलेगा ।

अब सरकार ने चाय पर जो एक्साइज ड्यूटी लगा दी है, वह एक तरह से कमर तोड़ने वाली है । चाय पर ज़ोन-वाइज़ 25 पैसे प्रति-किलोग्राम से लेकर 1.50 रुपये प्रति-किलोग्राम तक की एक्साइज ड्यूटी लगा दी गई है । इस से चाय की कास्ट बढ़ जाती है और इस लिए हम दूसरे देशों का मुकाबला नहीं कर सकते हैं ।

दार्जीलिंग की चाय पर करीब 1.50 रुपये प्रति-किलोग्राम के हिसाब से एक्साइज ड्यूटी लगाई गई है । उस के बदले उस के निर्यात में 75 पैसे प्रति-किलोग्राम के रिफंड की व्यवस्था की गई है किन्तु उस के प्रोड्यूसर को कोई फ़ायदा नहीं होगा । फायदा होगा एक्सपोर्टर को । दार्जीलिंग चाय का करीब 60 परसेंट तो हम से रूस ही खरीदता है । रूस के साथ हमारा बाइलेट्रल एग्रीमेंट है और उस के एजेन्ट वह चाय खरीदते हैं । इस लिए एक्सपोर्ट पर 75 पैसे प्रति-किलोग्राम के रिफ़ंड का लाभ रूस और उस के एजेन्टों को ही मिलेगा, न कि हमारे प्रोड्यूसरों को । इसलिये सरकार को कोई ऐसी व्यवस्था करनी चाहिये जिस से हमारे यहाँ के प्रोड्यूसर्ज को, चाय बागानों को, लाभ पहुंचे । मैं सरकार को यह वार्निंग देना चाहता हूं कि अगर एक्साइज़ इसी स्केल पर कायम रहती है, तो हमारे बहुत से छोटे छोटे चाय-बागान एक तरह से बन्द हो जायेंगे ।

उपाध्यक्ष महोदय, चूंकि समय नहीं है, इस लिए मैं और कुछ न कह कर केवल दो तीन प्रश्न मंत्री महोदय से पूछना चाहता हूं ।

हमारे देश में चीनी की पैदावार काफी बढ़ रही है । कल श्री शिन्दे ने एक प्रश्न के उत्तर में सदन को बताया था कि हम इस वर्ष 1,45,000 टन चीनी एक्सपोर्ट कर रहे हैं । मेरी समझ में नहीं आता कि जब इन्टरनेशनल एग्रीमेंट के अनुसार हम साढ़े तीन लाख टन चीनी का एक्सपोर्ट कर सकते हैं, तो फिर हम अपने बाकी कोटे को सरेन्डर क्यों करते हैं । मैं मंत्री महोदय से यह जानाना चाहता हूं कि क्या वे हमारे कोटे के मुताबिक चीनी की मात्रा एक्सपोर्ट करने के लिए कोई कदम उठायेंगे ।

आन्ध्र प्रदेश में तम्बाकू बहुत अच्छा होता है । गत बजट पर की गई बहस के समय हमारे एक आन्ध्र प्रदेश के मित्र ने उस पर कुछ चर्चा की थी । उन्होंने कहा था कि तम्बाकू के निर्यात में वृद्धि के अभाव में स्टाक बहुत हो जाने की वजह से किसानों को नुक्सान होता है ।

इस के उत्तर में माननीय मंत्री महोदय ने कहा था कि :

> "The S.T.C. will go into its trading not only for this year for lifting the surplus, but I have asked the S.T.C. to develop this trade and the export of this commodity on a continuing basis."

मैं यह जानना चाहता हूं कि इस आश्वासन को पूरा करने के लिए क्या कार्यवाही की गई है।

हमारे देश में जो पाकिस्तान की प्रापर्टी है, जो एनिमी प्रापर्टी है, वह कस्टोडियन के माहतहत है । हमारी जो प्रापर्टी पाकिस्तान में छूट गई है, उस के क्लेम भी कस्टोडियन हम से लेता है। रिपोर्ट के पृष्ट 4 पर कहा गया है :

> "The Custodian of Evacuee Property in India in whom the enemy properties are vested is also required to register Indian claims against Pakistan in respect of assets of Indian Nationals in Pakistan taken over by the Government of Pakistan."

हमारे देश के लोगों की जो प्रापर्टी पाकिस्तान में छूट गई है, उस के सम्बंध में उन्होंने 109 करोड़ रुपये के क्लेम दिये हैं। मैं पूछना चाहता हूं कि उस के बारे में क्या हुआ है।

उपाध्यक्ष महोदय : श्री कामेश्वर सिंह ।

श्री रवि राय : उपाध्यक्ष महोदय, मणिपुर के कुछ लोग वहां के एस० एस० पी० के एम० एल० ए०, श्री बरठाकुर शर्मा, के नेतृत्व में प्राईम मिनिस्टर के घर के सामने धरना दे रहे हैं। उन की मांग है कि मणिपुर को फुल स्टेट हुड दी जाये। आप इस बारे में सरकार से कोई बयान दिलवाइये। आखिर वे लोग कब तक इंतजार करेंगे? आप मेघालय से आते हैं। आप मणिपुर की स्थिति से भी परिचित होंगे। अगर मणिपुर को फल स्टेटहुड नहीं दी जायेगी, तो वहां हिन्दुस्तान से अलग एक सैपरेट स्टेट बनाने के लिए आन्दोलन होगा।

MR. DEPUTY-SPEAKER: You resort to some other means to focus the attention. The Rules allow you to focus the attention on this. Please do not interrupt the hon. Member especially when he is from your party whom I have called to speak.

श्री राम सेवक यादव (बाराबंकी) : उन लोगों ने यह भी कहा है कि वे वहां पर होने वाले चुनावों का बहिष्कार करेंगे। सरकार को उस से पहले कुछ करना चाहिये।

SHRI NATH PAI (Rajapur): You know how people feel on this issue. You had the honour ....

MR. DEPUTY-SPEAKER: He is the master of the rules. There are many ways by which attention can be focussed on this other than by interrupting this debate.

SHRI NATH PAI: I would not claim mastery but at least some acquaintance with the rules.

MR. DEPUTY-SPEAKER: Kindly co-operate. He will not forgive me if I brushed the rules aside.

श्री कामेश्वर सिंह (खगरिया) : उपाध्यक्ष महोदय, विदेश व्यापार मंत्रालय ने जो रिपोर्ट दी है, विशेष कर जो 1970 के पहले तीन महीने की है, इन के मुताबिक तो वह बहुत अच्छी है लेकिन मैं आपको बतलाना चाहता हूं कि वह रिपोर्ट कितनी खोखली है। मैं खास तौर से आपका ध्यान भारत के एक्सपोर्ट की तरफ दिलाना चाहता हूं। आज अमरीका अपने यहां जितना माल निर्यात करता है, उस में भारत का कितना हिस्सा है, यदि आप इस को देखेंगे तो आप को यह मालूम हो जायगा कि इनकी रिपोर्ट कितनी खोखली है। 1957 में हिन्दुस्तान से अमरीका के आयात की प्रतिशत 1.6 थी लेकिन 1969 में वह घट कर केवल 0.8 प्रतिशत रह गई है। इस का क्या कारण है हमारे विदेश व्यापार मंत्री कहते हैं कि हम ने इतने

[श्री कामेश्वरसिंह]

करोड़ रुपये का निर्यात बढ़ा दिया है, लेकिन उस देश से हमारे देश में आने वाले माल की रेशो में यह बहुत ही कम है। इस तरफ़ ये लोग बिल्कुल ध्यान नहीं देते हैं, लेकिन अपनी रिपोर्ट में बहुत बढ़ा-चढ़ा कर लिख देते हैं। हमारी एक्सपोर्ट पब्लिसिटी की तरफ़ इस मंत्रालय ने बिल्कुल ध्यान नही दिया है—यह बहुत दुःख की बात है।

अब जहां तक विदेश व्यापार का सवाल है, मैं मंत्री महोदय का ध्यान अफरीकी देशों तथा दक्षिण-पूर्वी एशिया के देशों की तरफ़ खींचना चाहता हूं। इन मुल्कों की वाबत हमारी जो कुछ भी एक्सपोर्ट स्ट्रेटिजी रही है, कोई खास असर उस पर नहीं हुआ है, क्योंकि इन सभी पिछड़े हुए देशों और डवेलपिंग कन्ट्रीज़ को क्रैडिट चाहिये। एक्सपोर्ट के बारे में हमारी क्या क्रेडिट पालिसी होनी चाहिये—यह मंत्रालय इस के बारे में कोई निर्णय नहीं लेता है और अगर कोई निर्णय लेते हैं तो उस समय लेते हैं जब मौका चूक जाता है।

अब मैं अपने देश पर आता हूं—रिसेशन के बाद जब कुछ स्थिति देश में सुधरी, तो उस से इन्जीनियरिंग गुड्स, लोहे-इस्पात आदि की मांग देश में बढ़ी, नतीजा यह हुआ कि जितना माल बाहर जाना चाहिये था, यानी देश को जितना निर्यात् करना चाहिये था, उस में भी कमी होने लगी। इस का मूल कारण यह है कि इन लोगों ने कभी भी अपने सामने ऐसी योजना नहीं रखी कि वह चीज भारत में कितनी लगेगी और कितनी हम को बाहर भेजनी है। जिस का नतीजा यह हुआ कि जितना स्टील हमें बाहर भेजना था, उतना नहीं भेज सकेंगे, जिन जिन देशों के साथ हमने निर्यात के समझौते किये हुए हैं, आहिस्ता-आहिस्ता हमें उनको खत्म करना पड़ेगा और भारत को इन वस्तुओं के निर्यात से जिस विदेशी मुद्रा की आमदनी होती थी, वह कम हो जायेगी।

सरकार ने एक्सपोर्ट ओरियेन्टेड इण्डस्ट्रीज़ को बिल्कुल बढ़ावा नहीं दिया है, इस सम्बन्ध में जो भी आंकड़े इन्होंने हमारे सामने रखे हैं उन से मुझे कोई सन्तोष नहीं है। 1969-70 में सरकार को एक्सपोर्ट के लिए जो कैश-प्रोग्राम जारी करना चाहिये था, वह इन्होंने नहीं किया। किसी भी बात को तय करने में इन को इतना समय लग जाता है, जिस का कुछ कहना नहीं है, पूरे 9 महीने के बाद उस को इन्होंने किया। मैं इस के बारे में मंत्री महोदय से साफ़ उत्तर चाहता हूं—इस का मके करने में इतनी देर क्यों हुई ? जिन चीज़ों की देश के अन्दर खपत बढ़ रही है तथा विदेशों में भी उन की अधिक मांग है, ऐसी चीज़ों के बारे में विदेश व्यापार मंत्रालय को कोई नीति निर्धारित करनी चाहिए— इस के बारे में भी मैं मंत्री महोदय से साफ उत्तर चाहता हूं।

उपाध्यक्ष महोदय, 1968-69 के अन्दर 99 मिलियन कि० ग्रा० चाय का निर्यात हुआ था, परन्तु अब वह घट कर सिर्फ 82 मिलियन कि० ग्रा० रह गया है, जिस से देश की विदेशी मुद्रा को काफ़ी घाटा हुआ है। पहले इस से हमें 84 करोड़ रुपये की विदेशी मुद्रा प्राप्त हुई, लेकिन अब घट कर केवल 62 करोड़ रुपये रह गई है। इस से साफ़ ज़ाहिर होता है कि चाय के निर्यात का काम आगे नहीं बढ़ा है, जब कि सीलोन और दूसरे देशों का प्रयास हमारे देश के मुकाबले काफ़ी अच्छा रहा है। नतीजा यह हुआ है कि चाय जो हम को सब से अधिक विदेशी मुद्रा देती थी, वह घट कर 62 करोड़ रुपये रह गई है और अगले साल यह घट कर शायद 52 करोड़ रुपये ही रह जायेगी। नतीजा यह होगा कि अब तक दुनिया में चाय के निर्यात में भारत का जो स्थान रहा है, वह नहीं रह जायेगा। इससे हमारे चाय बागानों में काम करने वाले मजदूरों पर बहुत बुरा असर पड़ेगा, लेकिन उन की इन्हें कोई चिन्ता नहीं है, सिर्फ थोथी दलीलें ही देते हैं कि हम लोग सोशलिस्ट-मेज़र्स अपनाते

हैं। मेरा सुझाव है कि विदेश व्यापार मंत्री को अपने मंत्रालय में एक वार्निंग-सेल का गठन करना चाहिय जो काफ़ी पहले से सरकार को चेतावनी दे सके कि किस चीज़ की खपत देश में बढ़ेगी, और किस चीज की खपत बाहर बढ़ेगी, जिससे देश की खपत को पूरा करते हुए, हमारे देश के उद्योग-धन्धे अपने माल को बाहर भी भेज सकें और विदेशी मुद्रा की हमें कोई हानि न हो।

अभी पिछले दिनों जूट इण्डस्ट्री में स्ट्राइक हुई थी, मंत्री महोदय ने उस में इन्टरवीन किया था लेकिन कोई विशेष लाभ उसका नहीं हुआ। यह ठीक है कि कच्चे माल की कीमत घट गई, लेकिन तैयार माल की कीमत वही रही और उस के घटने की कोई सम्भावना भी नहीं है, क्यों? इस लिए कि सत्ताधारी कांग्रेस को इन लोगों से, जूट-मैगनेट्स से पैसा मिलता है। इस का नतीजा क्या होगा--अगले साल जो जूट का उत्पादन होगा, उस पर बहुत गहरी चोट पड़ेगी, क्योंकि जूट उत्पादकों ने प्रोडक्शन में कमी कर दी है, जूट का उत्पादन कम कर दिया है। आप साल भर में 1 करोड़ 5 लाख रुपये से लेकर डेढ़ करोड़ रुपये तक बिटवेल-बैग्स खरीदते हैं, यह ठीक है कि इस से इण्डस्ट्री को काफ़ी पैसा मिलता है, लेकिन मैं जानना चाहता हूं कि आप इस को बढ़ी हुई कीमतों पर क्यों खरीदते हैं? क्या इस लिए कि सत्ताधारी कांग्रेस को इलैक्शन लड़ने के लिए, राज्यों की सरकारों को टौपल करने के लिए इन से पैसा मिलता है। मैं मंत्री महोदय से इस बारे में साफ़ साफ़ उत्तर चाहता हूं—जब कच्चे माल का भाव कम हो रहा है तो आप बिटवेल बैग्स उसी भाव पर क्यों खरीदते हैं, बने हुए माल का भाव क्यों नहीं घटाते हैं?

श्री राम सेवक यादव : एम० एल० ए० किस भाव में खरीदते हैं? एम० एल० ए० और एम० पी० भी तो किसी भाव में खरीदते होंगे।

श्री कामेश्वर सिंह : उसी के लिए तो इन को पैसा चाहिए।

अब एक दूसरा कारनामा आपके सामने रखना चाहता हूं। जितना काजू हमारी इण्डस्ट्री को चाहिये, उस का 62 प्रतिशत कच्चा माल अफरीकी देशों से आयात किया जाता है। पहले यह आयात इन्टरमीडियरीज़ किया करते थे, परन्तु केरल सरकार ने केंद्रीय सरकार को लिखा कि यह आयात एस० टी० सी० के द्वारा करना चाहिये तथा केरल कैश्यू डवेलपमेन्ट कारपोरेशन को इस के डिस्ट्रिब्यूशन राइट्स दिये जाने चाहियें। इस से, उपाध्यक्ष महोदय, दो लाभ होते, एस० टी० सी० तथा केरल कैश्यू डवेलपमेन्ट कारपोरेशन को इस काम को करने का अवसर मिलता, जोकि हमारी पब्लिक अण्डरटेकिंग्ज़ हैं। लेकिन इन्होंने क्या किया? इस के लिये ओपन-जैनरल लाइसेंस कर दिया। ऐसा क्यों किया गया--यह एक बहुत रहस्य की बात है। कुछ हफ्ते पहले इन की इण्डीकेट कांग्रेस के लीडर श्री स्टीफन, श्री नायर के साथ यहां आये थे। नायर साहब काजू को अफरीकी देशों से बहुत बड़ी मात्रा में आयात करते हैं और यहां आकर इन्होंने सरकार के साथ लौबिंग किया, जिस की वजह से इन्होंने ओपन-जैनरल लाइसेंस कर दिया। श्री स्टीफन और श्री नायर यहां आ कर अशोका होटल में ठहरे थे, अगर आप वहां की रिपोर्ट में देखें तो आप को सब पता चल जायेगा। यही कारण है कि इम्पोर्टस को कैनेलाइज़ नहीं किया गया क्योंकि एम० एल० एज० की खरीद और बिक्री तथा अन्य कार्यों के लिए इनको पैसा चाहिये। मैं मंत्री महोदय से साफ जवाब चाहूंगा कि जब केरल सरकार ने लिखा था कि एस० टी० सी० के द्वारा इम्पोर्ट करना चाहिये और केरल कैश्यू डवेलपमेन्ट कारपोरेशन के जरिये से डिस्ट्रीब्यूट होना चाहिये तो फिर वह क्यों नहीं किया गया और आपने ओपन जैनरल लाइसेंस क्यों रखा?

MR. DEPUTY-SPEAKER: We have half an hour more for this debate. I shall call on the Deputy Minister now; he may take about fifteen minutes. Then I want to call Mr. Vasudevan Nair as he is going away tomorrow.

वैदेशिक व्यापार मंत्रालय में उपमंत्री श्री राम सेवक : उपाध्यक्ष जी, मुझ से पहले जिन माननीय सदस्यों ने भाषण दिए और जो हमारा विभाग है उसके बारे मे बातें कहीं, उनका मैं बड़ा आभारी हूं। उन्होंने हमारे मंत्रालय के विभिन्न कार्य क्षेत्रों में गहरी दिलचस्पी दिखाई है। इससे स्पष्ट है और मुझे इस बात में तनिक भी सन्देह नहीं है कि वे ऐसे कुछ क्षेत्रों में भारी दिलचस्पी रखते हैं जिनसे हमारे देश के उन लाखों लोगों को रोजगार मिला हुआ है और जिनका देश के निर्यात व्यापार में बहुत महत्वपूर्ण स्थान है।

सबसे पहले, पूर्व यूरोपीय देशों के साथ हमारा जो व्यापार है उसके सम्बन्ध में कुछ कहना चाहता हुं। मुझे माननीय सदस्यों को बताते हुए प्रसन्नता है कि पूर्व यूरोप के देशों के साथ, जिनमें सोवियत संघ और यूगोस्लाविया भी शामिल हैं, हमारा व्यापार लगातार बढ़ रहा है। इन देशों के साथ हमारा व्यापार 1966-67 में 420 करोड़ रुपये का था जो 1967-68 में बढ़कर 429 करोड़ रुपये हो गया और 1968-69 में 568 करोड़ रुपये हो गया। इन क्षेत्रों को हमारे निर्यातों में काफी वृद्धि हुई है। हमारे निर्यात 1966-67 में 211 करोड़ रुपये के थे जो बढ़कर 1967-68 में 226 करोड़ रुपये के हो गये और 1968-69 में 267 करोड़ रुपये के हो गये।

अप्रैल-दिसम्बर 1969 के दौरान इस क्षेत्र को भारत से 228 करोड़ रुपये के माल का निर्यात हुआ जो कि 1968 की उसी अवधी के निर्यात से 14 प्रतिशत अधिक था। इस क्षेत्र के सबसे बड़े देश सोवियत संघ को हमारे निर्यातों में 16 प्रतिशत की वृद्धि हुई। अब सोवियत सघं के साथ हमारा व्यापार, संयुक्त राज्य अमेरिका के बाद सबसे अधिक है और सोवियत संघ को भारत के निर्यात हमारे विश्व व्यापी निर्यातों के 11 प्रतिशत है।

यह वृद्धि केवल मात्रा में ही नहीं हुई है, बल्कि धीरे धीरे अपरम्परागत माल का निर्यात भी बढ़ा है जिसमें तैयार माल और इंजीनियरी सामान शामिल है। 1963-64 में केवल 35 लाख रुपये का इंजीनियरी सामान निर्यात किया गया था जो 1967-68 में बढ़कर 6.6 करोड़ रुपये का हो गया और 1968-69 में 9 करोड़ रुपये का हो गया। स्टोरेज बैट्रियां, छोटे और हाथ के औज़ार, भवन निर्माण का सामान और सैनिटरी की फिटिंग, कपड़ा बनाने की मशीनें, हाथ से बुनने की मशीनें, रेल के माल डिब्बे, टिपर-ट्रक, मोटर गाड़ियों में काम आने वाला सामान, जीपें, कन्वर्टर, इन्वर्टर, ट्रांसिस्टर रेडियो, ए० सी० एस० और केबिल वायर एनेमल पहले ही इस क्षेत्र में बिकने लगे हैं और इन मदों के सम्बन्ध में और भी वृद्धि होने की सम्भावना है। लिनोलियम, कालीन, रसायन सामग्री और दवाईयां, सिले सिलाय परिधानों, श्रंगार-प्रसाधनों और अंगराग सामग्री जैसी मदों के लिए बिक्री की सम्भावना ढ़ब रही है।

आयात की दिशा मे भी, पूर्व यरोप के देशों से उर्वरकों, गंधक, अखबारी कागज, ट्रैक्टरों, समुद्री जहाजों और जहाजी उपकरणों, पेट्रौल उत्पादनों आदि की हमारी आवश्यकतायें पूरी हो रही हैं।

अब मैं इस देश के हथकरघा उद्योग के सम्बन्ध में कुछ कहना चाहता हूं। सरकार की नीति यह रही है कि हथकरघा उद्योग को ठीक ढंग से सहकारी आधार पर संगठित किया जाय और इसी बात को ध्यान में रखते हुए सरकार बुनकर सहकारी समितियां बनाने के लिए और उत्पादन तथा बिक्री दोनों क्षेत्रों में उनको सफलतापूर्वक चलाने के लिए किसी न किसी रूप में वित्तिय सहायता देती रही है। इस नीति के फलस्वरूप देश में रजिस्टर किये गये 50

प्रतिशत हथकरघों को सहकारी क्षेत्र में लाया जा चुका है । भारत सरकार ने बुनकर सहकारी समितियों द्वारा तैयार किये गये कपड़े की क्वालिटि तथा डिजाइन में सुधार करने के लिए कदम उठाये हैं और इसी उद्देश्य से हथकरघा बुनकरों को बुनकर सेवा केन्द्रों और दो हथकरघा औद्योगिकी संस्थानों में थोड़े समय का और लम्बे समय का प्रशिक्षण देने की व्यवस्था की है । इन संस्थानों में से एक सेलम में और दूसरा वाराणसी में है । इन उपायों से देश के हथकरघा क्षेत्र का उत्पादन काफी बढ़ा है और आशा है कि चौथी पंचवर्षीय योजना की अवधि में इसमें और भी वृद्धि होगी ।

श्रीमन्, हथकरघा क्षेत्र से हमारे रेशम उद्योग का गहरा सम्बन्ध है । सब जानते हैं कि रेशम उद्योग देश का प्राचीन उद्योग है और मैसूर, पश्चिम बंगाल, जम्मू और काश्मीर, आसाम बिहार, मध्य प्रदेश और उड़ीसा के रेशम उत्पादक राज्यों की जनता के सामाजिक और आर्थिक जीवन पर इसका गहरा प्रभाव है । बीस वर्ष पहले स्थापित किया गया केन्द्रीय रेशम बोर्ड एक के बाद एक पंचवर्षीय योजना के द्वारा सभी विकास कार्यों का समन्वय करता रहा है । इसके फलस्वरूप वर्ष 1969 में देश में लगभग 24 लाख किलोग्राम कच्चे रेशम का उत्पादन हुआ जबकि वर्ष 1960 में केवल 11 लाख किलोग्राम ही हुआ था ।

हाल ही के वर्षों में भारत से प्राकृतिक रेशम का निर्यात बहुत बढ़ा है । वर्ष 1960 में केवल 1 करोड़ रुपये का निर्यात हुआ था जो कि 1968 में बढ़कर 5.5 करोड़ रुपये और वर्ष 1969 में 14.30 करोड़ रुपये हो गया । यह वृद्धि संयोगवश ही नहीं हुई है । विश्व के रेशम बाजार में मुख्य बात यह है कि रेशम का निर्माण और निर्यात करने वाला एक मुख्य देश जापान में इस रेशम का ज्यादा इस्तेमाल होने लगा है ।,

अब मैं नकली रेशम के विषय में कुछ कहना चाहता हूं । सैलूलोसिक और संश्लिष्ट रेशे, धागे और कपड़े का उत्पादन पिछले कुछ वर्षों से लगातार बढ़ रहा है । यह वृद्धि न केवल जारी ही रहेगी बल्कि सरकार का विचार है कि वह इस उद्योग को और भी बढ़ाने के लिए आवश्यक कार्यवाही करेगी जिसे कि चौथी पंचवर्षीय योजना के अन्त में इसके उत्पादन का जो लक्ष्य रखा गया है वह आराम से पूरा हो जाय और हो सके तो उससे भी बढ़ जाये । संश्लिष्ट रेशे/धागे और टायरकार्ड के उत्पादन को अपेक्षित स्तर तक बढ़ाने के लिए काफी मात्रा में लाईसेन्स और आशयपत्र पहले ही दिये जा चुके हैं । रेयन के टायरकार्ड के मामले में भी संतोषजनक उन्नति हुई है । अब यह निश्चय किया गया है कि रेयन फिलेमेन्ट धागे और स्टेपल फाइबर के उत्पादन के लिए और अधिक लाइसेन्स दिये जायें जिससे कि 1973-74 के लिए रखा गया उत्पादन का लक्ष्य पूरा हो सके ।

1968 में 3.03 करोड़ रुपये के नकली रेशम के माल का निर्यात हुआ था जो बढ़कर 1969 में 3.57 करोड़ रुपये हो गया इस प्रकार इसमें 18 प्रतिशत की वृद्धि हुई । माननीय सदस्य इससे सहमत होंगे कि यह उत्साहजनक बात है ।

माननीय सदस्यों को यह जानकर प्रसन्नता होगी कि अभी समाप्त हुए वर्ष में हस्तशिल्प के सामान के निर्यात से होने वाली आय में काफी वृद्धि हुई है ।

अप्रैल-नवम्बर, 1969 के उपलब्ध आंकड़ो को देखने से यह पता चलेगा कि इस अवधि में लगभग 65 करोड़ रुपये के निर्यात किये गये, जबकि वर्ष 1968-69 की उसी अवधि में 49 करोड़ रु० के निर्यात हुए थे । हस्तशिल्प निर्यात व्यापार के विषय में एक महत्वपूर्ण बात यह है कि आर्थिक समुदाय ने 1 सितम्बर, 1969 से एक वर्ष के लिए हस्तशिल्प की कुछ विशेष वस्तुओं के लिए 50 लाख डालर का विश्व व्यापी कोटा घोषित किया है । ये वस्तुएं शुल्क के बिना ही वहां प्रवेश पा सकेंगी । इस कोटे से लाभ उठाने के लिए विशेष प्रयत्न किये जा रहे हैं । हस्तशिल्प वस्तुओं के कुल निर्यात में से

[श्री राम सेवक]

50 प्रतिशत निर्यात रत्नों और आभूषणों का होता है। हस्तशिल्प की अन्य महत्वपूर्ण वस्तुओं में, हाथ से बने गलीचे, धातु की कलापूर्ण वस्तुएं और छपा हुआ कपड़ा आते हैं। शिल्पियों को प्रोत्साहन देने के लिए स्वयं राष्ट्रपति महोदय के 17 शिल्पियों को राष्ट्रीय पुरस्कार दे कर सम्मानित किया है।

रोजगार तथा निर्यातों में योगदान की दृष्टि से मैं एक दो महत्वपूर्ण उद्योगों की चर्चा करना चाहूंगा। चमड़ा उद्योग हमारे मुख्य निर्यात-अभिमुख उद्योगों में से एक हैं। 1968-69 के दौरान चमड़ा तथा चमड़े के सामान के निर्यात लगभग 85 करोड़ रु० के हुए, जिन में ज्यादातर कमाई हुई खालें तथा चमड़ियां थीं।

इस उद्योग से अधिक निर्यात आय करने के लिए और देश में रोजगार बढ़ाने के लिए सरकार ने कच्चे माल के निर्यातों को धीरे धीरे कम करने की नीति अपनायी है। कच्चे चमड़े के निर्यात पर नियंत्रण लागू है और निर्यात का कोटा प्रतिवर्ष कम कर दिया जाता है।

श्री राम सेवक यादव : जो कच्चे माल का निर्यात हो रहा है तो दो, तीन वर्ष के आंकड़ों को बतायेंगे मंत्री जी जिस से मालूम हो कि किस तरह से कम हो रहा है।

श्री राम सेवक : ये आंकड़े मेरे पास नहीं हैं। अगर माननीय सदस्य चाहेंगे तो दे दिए जायेंगे।

आशा है कि चौथी पंचवर्षीय योजना के अन्त तक कच्चे के रुप में किए जाने वाले निर्यात समाप्त हो जायेंगे। देश में चमड़ा कमाने की क्षमता बढ़ गई है और माल को आगे तैयार करने की जैसे कि तैयार चमड़ा, चमड़े का सामान तथा जूते बनाने की क्षमता को बढ़ाने के लिए प्रयास किये जा रहे हैं। माल का निर्यात करने के लिए बड़े पैमाने के दो कारखाने स्थापित किये गये हैं और आशा है कि वे अगले वर्ष से उत्पादन शुरू कर देंगे। जूते आदि बना कर निर्यात करने के लिए इटली के सहयोग से एक तीसरा कारखाना खोलने की मंजूरी दे दी गई है।

इस के अतिरिक्त, मैं जानता हूं कि मेरे केरल वासी मित्र चाहते हैं कि मैं नारियल-जटा उद्योग के बारे में भी कुछ कहूं। नारियल जटा उद्योग देश का सब से बड़ा कुटीर उद्योग है और इसे प्रधानत: निर्यात पर बल जारी रखना चाहिए। वर्ष 1969 के दौरान नारियल-जटा के सभी प्रकार के 52,000 मैट्रिक टन माल का निर्यात हुआ जिस का मूल्य 12.92 करोड़ रु० था, जबकि 1968 में 14.17 करोड़ मूल्य के 60,500 मैट्रिक टन माल का निर्यात हुआ था। इस गिरावट के रुख को हम ने नोट किया है। योजना आयोग ने एक समिति बनाई है जो इस उद्योग के भविष्य के बारे में विचार करेगी और आशा है कि वह शीघ्र ही ऐसी सिफारिशें करेगी जिन से कि इस उद्योग का विकास भविष्य में ठीक प्रकार से हो सके और हमारा माल विदेशों की मंडियों में और भी अच्छे प्रकार से प्रतियोगिता कर सके।

केरल का ख्याल आते ही स्वभावत: उस राज्य में और आस पास के पहाड़ी क्षेत्रों में पैदा होने वाले तरह तरह के मूल्यवान मसालों की निर्यात सम्भावना का ध्यान आ जाता है। जहां तक इलायची का सम्बन्ध है, स्थिति यह है कि इस के.....

श्री कामेश्वर सिंह : मंत्री जी केरल की चर्चा कर रहे हैं। मिस्टर स्टीफ़ेन और नायर वाली बात की भी चर्चा मंत्री जी कर दें तो अच्छा रहेगा।

श्री राम सेवक : उस की चर्चा मंत्री जी करेंगे।

जहां तक इलायची का संम्बन्ध है, स्थिति यह है कि इस के विश्व व्यापार में हमारा एकाधिकार जैसा है, हमारा मुख्य प्रतियोगी गुआटमाल है। हमें 1969-70 में 2,300 मी० टन माल के उत्पादन की आशा है। अनुमान है कि 1969-70 में 1500 मी० टन माल का

निर्यात हुआ है जिस का मुल्य सवा आठ करोड़ रु० है । यहां घ्यान देने योग्य मुख्य बात कट्टे नामक रोग को समाप्त करना है । हम ने इस रोग पर नियंत्रण पाने के लिये कई योजनायें आरम्भ की हैं जिन पर 69.69 लाख रु० खर्च होंगे ।

काली मिर्च के अन्तर्राष्ट्रीय बाजार में काफी उतार चढ़ाव आता रहता है जो उत्पादक देशों, मुख्य रूप से भारत और इंडोनेशिया और कुछ हद तक सारावाक और ब्राजील के वास्तविक उत्पादन पर निर्भर करता है । इंडोनीशिया लगभग 25,000 से 30,000 मै० टन काली मिर्च का उत्पादन करता है और यह पश्चिम यूरोप और अमरीका के बाजारों में छाया हुआ है । इस वर्ष इंडोनेशिया में लगभग 5,000 मी० टन का ही उत्पादन हुआ बताते हैं । इंडोनेशिया में उपज कम होने से अन्तर्राष्ट्रीय बाजार में काली मिर्च के मूल्य चढ़ गये हैं । इस के फलस्वरुप पिछले कुछ महीनों में भारत के काली मिर्च के निर्यात बढ़ गये और "जहाज पर मूल्य" भी अधिक मिलने लगा है । अन्तर्राष्ट्रीय बाजार में काली मिर्च के निर्यात मूल्य को उस स्तर पर स्थिर करने के लिए प्रयत्न किये जा रहे हैं ।

समय चंकि कम है इसलिए मैं और अधिक अब नहीं कहूंगा । लेकिन अन्त में एक क्लेरिफ़िकेशन, जो माननीय तापड़िया जी ने बात उठायी थी, उस के बारे में देना चाहता हूं ।

श्री कामेश्वर सिंह : मंत्री महोदय ने कहा कि सोवियट रूस से हमारा व्यापार बढ़ा । मगर मैं जानना चाहता हूं कि अमरीका में हमारा निर्यात बढ़ा है या घटा है ?

श्री राम सेवक : अमरीका में बढ़ा है ।

श्री राम सेवक यादव : मंत्री जी बतायें कि क्या विदेशों का खिज़ाब भी मंगाते हैं मंत्रियों के लिए ?

श्री राम सेवक : मेरी जानकारी कोई नहीं है । अगर माननीय सदस्य चाहें तो देश का बना हुआ खिज़ाव इस्तेमाल कर सकते हैं ।

एक बात माननीय तापड़िया जी ने कही थी कि मैंने प्रश्न संख्या 897 का जबाव 8-4-70 को गलत दिया था । ऐसी बात नहीं है । फ़ैक्चुअल पोज़ीशन यह है कि ऐसा कोई नोटिफ़िकेशन हमारे सी० सी० आई० की तरफ़ से नहीं किया गया । अगर किसी आइटम को हम बैन करेंगे, या उस का इम्पोर्ट खोलेंगे और एक्सपोर्ट बैन करेंगे तो उस के लिए हम को सी० सी० आई० की तरफ़ से नोटिफ़िकेशन करना पड़ता है । इस प्रकार का कोई नोटिफ़िकेशन हमारी ओर से नहीं किया गया है । इसलिए माननीय सदस्य को कोई ग़लत फ़हमी इस बारे में हो गई है, जिस को मैं साफ़ करना चाहता हूँ ।

SHRI VASUDEVAN NAIR (Peermade): Mr. Deputy-Speaker, Sir, I will not go over the field of statistics already supplied to this House in plenty by my friends, like Shri Tapuriah. I should only like to invite the attention of the hon. Minister to the latest report or survey by ECAFE, released only yesterday, where you will get an interesting study of facts about the share of trade for the developed countries and the developing countries. You will find that from 1953 to 1966 the share of the developed countries went up from 58.6 per cent to 66.4 per cent while the share of the developing countries came down from 27 per cent to 19.3 per cent. This is something which is really very shocking and which a country like India has to take into account.

Year after year there is a lot of breast beating at the time of this debate about the poor performance of our country in the field of exports. Then we hear bold declarations from the Ministers concerned. Some crash programmes are announced but they themselves crash and bring no tangible results. The same story goes on and we are left with an adverse balance of payments position.

[Shri Vasudevan Nair]

For centuries we have remained essentially a supplier of raw materials and primary products for the exploiters abroad. Vast millions of our rural population were fleeced to death for the enrichment of somebody outside. The question is whether we have really made a round about turn and began to march in a new direction. The answer is a regrettable "No". I hope the Minister will agree with me.

Let those in authority endeavour to do the following: (1) Sell as many of our primary products as processed products with as much sophistication as possible; (2) diversify our trade to new areas and continents, that is, countries of Asia, Africa, the Middle East, Latin American and Eastern Europe; (3) get out of the traditional dependence on the traditional markets of UK and Western Europe; (4) sell standard goods; thus preserving the good name of our country; (5) evolve ways and means to eradicate the evil practices employed in foreign trade, mainly underinvoicing and overinvoicing, and thus prevent the huge wastage of foreign exchange; (6) encourage those exporters who are producers also; and (7) evolve joint policies with developing countries for the sake of fighting and defeating the discriminatory trade policies of some of the developed countries.

I have formulated a broad foreign trade policy framework. This policy has certain perspectives. Unfortunately, the Government of India tries to have a hand-to-mouth existence; it does not have any policy perspective worth the name.

This year at least some people though that there might be a break from the past because there was so much of trumpeting at Bombay and we heard that there was going to be a departure from the old policy. But we were surprised to see in the report that there was no mention about any new policy. In the name of a new policy what we were dished out was the so-called canalisation of the import of certain items of raw materials and the promise that the State Trading Corporation and perhaps some other agencies would take over the export of some further items of export.

This talk about canalisation, according to me, is going to be a big fraud because, under the cover of canalisation, again the same set of people are virtually going to dominate the scene.

THE MINISTER OF FOREIGN TRADE (SHRI B. R. BHAGAT): How?

SHRI VASUDEVAN NAIR: There I join my hon. friends in this House who have already raised the question of cashew. That is an issue in point. Not only because it concerns us, coming from Kerala—it vitally affects us—but as a question of general policy I would like to tell the Minister that he should be extremely careful on these questions. He is sought to be pressurised from various sides.

It was a good decision for the Government to take. They decided to canalise through some Government agency one of the major items of raw material import. As far as I know they have not formulated what should be the agency. A policy was declared. But I should like to know from the Government as to what has happened to that declaration. Why is it being kept in cold storage? Why have they decided, after the declaration, that open licensing is allowed till September-October, 1970? Is it not because the Minister or perhaps the Ministry and the officials concerned got jittery or were pressurised or were approached by people and told that there were so many difficulties in the way? If there are real difficulties, the difficulties have to be removed; I agree. But when they took the decision, I hope, they went into the matter and then took the decision. If a decision was taken without going into the matter thoroughly and deeply and the decision was announced, they are to blame. If they have taken a decision after thorough deliberation, they have no reason to go back upon it or sit upon it or begin to rethink about it now.

Now, as far as I can understand, our State Government has already expressed a lot of disquiet over this matter because they wanted the State Government and also the Kerala Cashew Development Corporation to be associated with it, as far as possible. But that is not the major thing. The major thing is that any industry which can help push up the exports of this country to a great extent wants itself to be saved, wants to be preserved and wants to be further strengthened.

Today, this industry stands on a shaky footing. The raw materials for this industry have to be safeguarded. We are getting foreign exchange worth nearly Rs. 60 crores from the export of cashew and we are importing nearly Rs. 30 crores worth of cashew. The Government, of course, knows and they should be ashamed that during the last three Five Year Plans, in spite of the tall talk of increasing the production of cashew in the country, giving all sorts of incentives to the farmers to produce more, nothing has happened. All this is on paper only.

I had an occasion to go into that question and I found that the statistics supplied by the Ministry of Food and Agriculture were all bogus. They only make a tall claim of increasing production in the country. The Ministry of Foreign Trade has nothing to do about it. This is another paradox as far as we are concerned. While, they handle this question, about the question of producing raw material, the charge is on the shoulders of the Ministry of Food and Agriculture. They say, during the last three Plans, they have invested so much money and so much acreage is under cultivation and so much production is there. But the production is only on paper, nowhere else. We formulated a Rs. 25 crore scheme at the instance of hon. Minister and gave it to the Planning Commission. We do not know what has happened to that scheme. At least, during the Fourth Plan, let us produce as much cashew as possible.

Then, I can give another instance how, in spite of nice sentiments being expressed, golden principles being enunciated, this Ministry is very often being pressurised by vested interests and they go against the national interest. I cite here an example of their policy on rubber. Last year, and the year before last, during the debate on this very same Ministry, I had an occasion to draw the attention of the hon. Minister to this problem. Our country has achieved near self-sufficiency in the production of natural rubber. But there is a pressure from Dunlops and such other companies to import rubber. We know they are sitting over the head of this Ministry; we know what they are doing in the corridors of the Industrial Development Ministry; we know what they are doing in the corridors of the Foreign Trade Ministry and what they are doing and knocking at the doors of the D.G.T.D. We know all these things are happening behind the scene and, in spite of the efforts of our people in producing 93 per cent of natural and synthetic rubber in the country—almost near self-sufficiency is achieved—they want huge import of rubber because they want to push down the price of natural rubber produced in the country and to keep up their huge profits. Five to six big companies are manipulating the prices of rubber in this country and the Government is a party to it. I do not say that the Foreign Trade Ministry is the real villian of the piece. I am prepared to give that much credit to them. There is somebody else also connected with it.

16 hrs.

I should like to tell the hon. Minister that at least as far as 1970-71 is concerned, he should consult the Rubber Board, he should consult his officials and then he will see that we are almost self-sufficient in natural and synthetic rubber. If at all you want to import some rubber, I may say that that can be imported at the end of the year. The position can be reviewed. I do not want to go into details. There is not much time at my disposal. It is a serious matter. Valuable foreign exchange is being wasted, not for the sake of this country, not for the sake of the automobile industry, but for the sake

[Shri Vasudevan Nair]

of these big companies. I can give more such instances how wrong things are being done in this Ministry, by this Government and foreign exchange is being wasted. So, Sir, instead of talking about this kind of canalisation and in actual practice being influenced by powerful vested interests and valuable foreign exchange being wasted and failing to explore new markets and pushing up our exports, things to-day are going to pieces. We are in a very pitiable position and Government has to take certain basic decisions in this matter and I would like to repeat that one of the basic decisions should be the nationalisation of export and import trade. Canalisation of import of certain commodities cannot substitute the nationalisation of import and export trade. And such other steps also to organise the industry in the country on a new basis for the production of items of export have to be taken. I have no time to go into these details. All these things have to be given a new look, an entirely new look. Also a departure is what is called for, not tinkering here and there. That is what I have to suggest to this Government.

MR. DEPUTY-SPEAKER: Mr. S. M. Krishna.

SHRI P. K. DEO (Kalahandi): You cannot intrude into private member's time.

MR. DEPUTY-SPEAKER: There is still half a minute.

SHRI S. M. KRISHNA (Mandya): The approbations for the Minister...

MR. DEPUTY-SPEAKER: You can continue next time. Before we take up Private Member's business, the hon. Home Minister wants to make a statement.

SHRI LOBO PRABHU (Udipi): I have to speak from my Party.

MR. DEPUTY-SPEAKER: I know, but before we take up the Private Members' business the Home Minister wants to make a statement.

SHRI P. K. DEO: He is not a private member.

16.03 hrs.

STATEMENT RE: PERSONS REPORTED MISSING FROM AMONG DEMONSTRATORS OF 6TH APRIL, 1970

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Deputy Speaker, Sir, some Members wanted to know about the position of persons reported to be missing from among those who participated in the demonstration in New Delhi on April 6, 1970. I am informed that a list of 134 missing persons, including 3 women, was furnished to the Delhi Administration. A special cell was set up for making all out efforts to trace the missing persons. So far 67 persons have been traced and their whereabouts have been intimated to the SSP Office. All the three women have been traced. The Party Office has been requested to furnish more descriptive details regarding the remaining persons.

AN HON. MEMBER: What about children?

SHRI Y. B. CHAVAN: I have not got the full list of names.

श्री रवि राय (पुरी) : बहुत से बच्चे भी गुम हो गये थे । उन के बारे में भी पता लगाया जाये ।

श्री यशवन्तराव चव्हाण : अगर माननीय सदस्य उन के नाम आदि दे दें, तो मैं उन के बारे में पता लगा कर बताऊंगा ।

16.04 hrs.

MR. DEPUTY SPEAKER: Now we take up Private Members' business.

SHRI MADHU LIMAYE.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(INSERTION OF NEW SECTIONS 77A AND 168A)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूं कि लोक प्रतिनिधित्व अधिनियम, 1951, में

*Published in the Gazette of India extraordinary, Part II, Section 2, dated 10-4-70.